IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.235/99 dt.2-12-1999

Between

1. J. Venkateswara Rao
2. Gajjala Ramana
3. Saliketi Yesu Ratnam
4. T. Venkateswara Rao
5. T. David Raju
6. N. Krishna
7. Saliketi Swamy
8. B. Jaya Sekhar
9. K. Srinivasa Rao
10. Mr G. Kamalkara Rao
11. G. Venkateswara Rao
12. Rentapalli Pamulu
13. G. Ranga Rao
14. K. Venkateswara Rao
15. B. Siva
16. B. Koteswara Rao
17. M. Babu
18. R. Srinu
19. D. China Venkateswarlu
20. K. Syamelu
21. D. Kondala Rao
22. K. Niranjan
23. D. Koteswara Rao
24. D. Rambabu
25. G. Durga Rao
26. P. Venkata Ratnam
27. B. Jamalaiah
28. B. Veeraiah
29. K. Mariya Dasu
30. J. Venkata Subba Rao
31. M. Palani Swamy
32. B. Rama Rao
33. ~~Xxxxxxxxx~~ C. Krishna
34. P. Jayaraju
35. D. Prem Kumar
36. S. Lakshmana Rao
37. K. Amrutha Rao
38. G. Mariyanna
39. K. Ravi Kumar
40. P. Guravaiah
41. P. Nageswara Rao
42. B. Srinu
43. B. Venkateswara Rao
44. G. Prasad
45. C. Yesu
46. D. Ravikumar
47. S. Emmaniyelu
48. P. Durga Prasad
49. D. Vijaya Kumar
50. N. Koteswara Rao
51. E. Balaraju
52. B. Saravaiah
53. P. Ravi Kumar
54. P. Peddabaiah
55. K. Ravindra : Applicants

and

1. Divisional Railway Manager
SC Rly., Vijayawada Division
Vijayawada, Krishna Dist.
Andhra Pradesh

2. Dy. Chief Mechanical Engineer
O/o Dy.Chief Mechanical Engineer
Personnel Branch, Wagon Workshop
SC Rly, Guntapalli 521218 (AP) : Respondents

Counsel for the applicants : Smt. K. Sesharajyam
Advocate

Counsel for the respondents : K. Siva Reddy
SC for Railways

Coram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, V.C.)

Heard Mr. K. Siva Reddy, learned Standing counsel for the Railways. The applicant ~~is~~ was not represented on several previous occasions including 1-12-1999, before this Bench. Therefore on 1-12-1999 the matter was directed to be posted for dismissal for default if the applicant continues to remain unrepresented.

2. Even today the applicant is not represented. Hence, there is no alternative but to dismiss the OA for default.

3. Hence, the OA is dismissed for default. No costs.

(D.H. Nasir)
Vice Chairman

Dated : December 2, 1999
Dictated in Open Court

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